

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2370
ANSWERED ON:09.08.2010
ERRING TELECOM COMPANIES
Mahendrasinh Shri Chauhan ,Singh Rajkumari Ratna

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has been authorized to take action against erring telecom companies in the country under the TRAI Act, 1997;
- (b) if so, the details of the telecom companies against whom action has been taken during the last three years and the current year and the outcome thereof;
- (c) whether the Government proposes to confer TRAI with more powers; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

- (a) Yes, Madam. The Telecom Regulatory Authority of India (TRAI) has been conferred with powers to make a complaint in court for taking cognizance of any offence punishable under the TRAI Act, 1997 or the rules and regulations made thereunder. It can also make recommendations to the licensor for revocation of licence of a service provider for non-compliance of the terms and conditions of the licence.
- (b) Till date TRAI imposed financial disincentive on 8 service providers viz. M/s Vodafone, Reliance, Bharti, Tata, Spice, BPL, MTNL and Aircel for noncompliance under Telecom Unsolicited Commercial Communications Regulation, 2007.
- (c) & (d) TRAI has submitted a proposal seeking more powers. Government has not so far taken any final decision in this regard.